

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 659/2007

THE ENVIRONMENT AND CONSUMER
PROTECTION FOUNDATION ETC.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P. (C) No. 168/2012 (PIL-W)

W.P. (C) No. 133/2012 (PIL-W)

Date : 07-02-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

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Mr. V.G. Pragasam, AOR
Mr. S. Prabu Ramasubramanian, Adv.
Mr. S. Manuraj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The learned ASG says that he will file an affidavit in compliance of the directions dated 30.01.2018 during the course of the day. Similarly, Ms. Aparna Bhat, learned counsel appearing for the National Commission for Women says that she will file an affidavit in compliance during the course of the day.

We have orally been informed that substantial compliance has been made both by the Ministry of Women and Child Development and by the National Commission for Women. Whatever steps are required to be taken or will be taken by the State Governments and the Union Territories on the basis of Agreed Action Plan as well as on the Report of the Expert Committee should be communicated by the State Governments to the concerned State Commission for Women, National Commission for Women as well as to the Ministry of Women and Child Development so that there is a combined effort and monitoring to improve the conditions of widows.

Compliance affidavit be filed by the Ministry of Women and Child Development in consultation with the National Commission for Women.

We expect all communications between the parties be sent by e-mail so that there is no confusion or loss of papers in transit.

List that matter on 20.03.2018.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER